

RATIFIED

Minutes of Meeting No.08/13 scheduled on 10.07.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 08/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 10.07.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:21.08.2012
	Decision : The Committee noted that DIPP deficiency was sent to the firm on 18.6.2012 and decided to remind the firm to expedite their reply failing which the case will be rejected. The case is to be re-listed on 21.8.2012.			

2	Case No.:45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:21.08.2012
	Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and forwarded a copy to PC-IV for examination and comments. The case is to be re-listed on 21.8.2012.			

3	Case No.:47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:21.08.2012
	Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and forwarded a copy to PC-IV for examination and comments. The case is to be re-listed on 21.8.2012.			

	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:8/80-ALC2/2012	Status: Deferred
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4			10.07.2012	
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:21.08.2012
	Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and forwarded a copy to PC-IV for examination and comments. The case is to be re-listed on 21.8.2012.			

5	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:21.08.2012
	Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and forwarded a copy to PC-IV for examination and comments. The case is to be re-listed on 21.8.2012.			

6	Case No.:6/35/80-ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:21.08.2012
	Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and forwarded a copy to PC-IV for examination and comments. The case is to be re-listed on 21.8.2012.			

7	Case No.:53/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date:21.08.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.			

8	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:21.08.2012
	Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and forwarded a copy to PC-IV for examination and comments. The case is to be re-listed on 21.8.2012.			

	Case No.:13/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00815/AM11/	RLA File :03/95/040/00824/AM11/	Lic.No/Date:0310610931 13.01.2011	

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Decision : Based on DHI written comments received vide letter No. 3(42)/2012/TSWB dated 10.7.2012, the Committee decided to ratify the subject authorization as under:
Export Product: 2X660 MW Steam Generator Mahagenco Koradi

Inputs:

Sr.No.	Item	Per unit quantity including wastage, MT(%)
20	High Cr – B Plates	9.92 (5%)

Item 1 to 19 are on repeat basis as per comments in Authorization No.0310609444 per unit, as requested by applicant vide letter dated 11.6.2012. Item 21 and 22 are to be allowed with accountability and nil wastage.

RLA may take necessary action accordingly.

10	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:21.08.2012
	Decision : The Committee noted that MSME deficiency received vide letter dated 5.7.2012 to be forwarded to firm for furnishing information. The case is to be re-listed on 21.8.2012.			

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Case No.:23/5/80-ALC2/2011	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
HQ File :01/80/050/00059/AM12/	RLA File :03/95/040/00090/AM12/	Lic.No/Date:0310630441 10.05.2011	
Decision : Based on DHI written comments received vide letter No. 3(43)/2012/TSWB/241 dated 22.6.2022, the Committee decided to ratify the norms of subject authorization as under:			
Sr. No.	Item	Total Quantity (Wastage %)	
9.	CS Plates HCr GrB (2.3-2.8 mm thick)	57 MT (5%)	
10	Expansion Bellows	Net to net, NIL wastage.	
Proportionate welding electrode / wire and Flux (C-1647) 1.14 MT each.			
RLA may take necessary action accordingly.			

12	Case No.:15/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00121/AM12/	RLA File :04/24/040/00046/AM12/	Lic.No/Date:0410124251 20.05.2011	
	Decision : Based on DHI written comments received vide UO No. 3(74)/10-TSW(B)/202 dated 24.5.2012, the Committee decided to ratify norms of subject authorization as under:			
	Export Product : Condenser Ball Cleaning System, 04 Nos, qty/wt 16.22 MT. Inputs: Sr.No.7 – SS Plate, 25-90 mm thick, Qty 8.0 (5%) MT. Sr.No.8 – SS Rounds - To be deleted. Rest of the items are to be allowed on net to net basis with accountability clause. RLA may take necessary action accordingly.			

13	Case No.:16/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00122/AM12/	RLA File :04/24/040/00045/AM12/	Lic.No/Date:0410124249 20.05.2011	Defer Date:21.08.2012
	Decision : Based on DHI written comments received vide UO No. 3(74)/10-TSW(B)/202 dated 24.5.2012, the Committee decided to ratify norms of subject authorization as under: Export Product : Debris Filter, 08 Nos., qty/wt 43.14 MT. Inputs: Sr.No.5 – SS Plate, 25-90 mm thick, Qty 5.96 (5%) MT. Sr.No.6 – SS Rounds – to be deleted as requested by firm. Rest of the items is to be allowed on net to net basis with accountability clause. RLA may take necessary action accordingly.			

14	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:21.08.2012
	Decision : Based on DHI written comments received vide UO No. 3(74)/10-TSW(B)/202 dated 24.5.2012, the Committee observed that firm has not provided detailed calculations in respect of import item No.14 – SS Rounds. The Committee, therefore, decided to call the firm for personal hearing to explain the details of the case. The case is to be re-listed on 21.8.2012.			

15	Case No.:15/10/80-ALC2/2011	Party Name:LALITHA & COMPANY PAPER PRODUCTS PVT LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00210/AM12/	RLA File :09/24/040/00067/AM12/	Lic.No/Date:0910047134 15.06.2011	Defer Date:21.08.2012
	Decision : The Committee noted that the case is under examination of DIPP. The case is to be re-listed on 21.8.2012.			

16	Case No.:3/9/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Withdrawn
	HQ File :01/80/050/00170/AM12/	RLA File :03/95/040/00166/AM12/	Lic.No/Date:0310640468 05.07.2011	
	Decision : The Committee noted that this case was already decided in NC meeting held on 26.6.2012 and decided to withdraw the case.			

	Case No.:15/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved.
	HQ File :01/80/050/00227/AM12/	RLA File :03/95/040/00283/AM12/	Lic.No/Date:0310643331 20.07.2011	

17	Decision : Based on DHI written comments received vide UO No. 3(57)/11-TSW(B)/214 dated 6.6.2012, the Committee decided to ratify norms of subject authorization as under: Export Item: Bridge Structure with felicities & Deck Strengthening Structural Supports. The total export weightage 416.9 MT & the same to be incorporated in the authorization. Import: Taking clue from SION C-1647, following to be allowed:																					
	<table border="1"> <thead> <tr> <th>Sr.No.</th><th>Item No.</th><th>Recommendations</th></tr> </thead> <tbody> <tr> <td>1</td><td>1</td><td>1.03 kg / kg of export product as applied by firm.</td></tr> <tr> <td>2</td><td>2</td><td>1.02 kg / kg of export product.</td></tr> <tr> <td>3</td><td>3</td><td>1.02 kg / kg of export product</td></tr> <tr> <td>4</td><td>4</td><td>Welding wire – 2.34 MT. Electrode – 06 MT.</td></tr> <tr> <td>5</td><td>5</td><td>2.34 MT.</td></tr> <tr> <td>6</td><td>6&7</td><td>These are consumable and to be allowed within 2% of FOB value of export.</td></tr> </tbody> </table>		Sr.No.	Item No.	Recommendations	1	1	1.03 kg / kg of export product as applied by firm.	2	2	1.02 kg / kg of export product.	3	3	1.02 kg / kg of export product	4	4	Welding wire – 2.34 MT. Electrode – 06 MT.	5	5	2.34 MT.	6	6&7
Sr.No.	Item No.	Recommendations																				
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6	6&7	These are consumable and to be allowed within 2% of FOB value of export.																				
RLA may take necessary action accordingly.																						

18	Case No.:8/10/80-ALC2/2011	Party Name:NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00203/AM12/	RLA File :31/82/040/00099/AM12/	Lic.No/Date:3110049329 20.07.2011	
Decision : The firm's representative Mr. Abhijit Zende, Sr. Officer-Commercial attended for personal hearing and informed that they have explained their case vide letter dated 10.6.2012. The Committee decided to amend the description of export product as follows: EP No.1 – HCL Feed Compressor Package with Spares & Accessories. EP No.2 – HC Reactor OGR Compressor Package with Spares & Accessories. EP No.3 – Feedgas Compressor Package with Spares & Accessories. Import items to be allowed as per GN4 for Engineering Products. RLA may take necessary action accordingly.				

19	Case No.:3/13/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00248/AM12/	RLA File :05/23/040/00167/AM12/	Lic.No/Date:0510298976 08.08.2011	Defer Date:21.08.2012
Decision : The Committee noted that firm's reply dated 21.6.2012 has been forwarded to DIPP and is under examination. The case is to be re-listed on 21.8.2012.				

	Case No.:37/14/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00291/AM12/	RLA File :03/95/040/00394/AM12/	Lic.No/Date:0310650993 30.08.2011	
Decision : Based on DHI written comments received vide UO No. 3(63)/2012/TSWB/242 dated 22.6.2012, the Committee decided to ratify norms of subject authorization as under: Export Product : 2X700 MW Condenser, Heaters, Deareators Total Weight 2950.6MT for Nabha TPS. Inputs:				

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Item No.	Total quantity (MT) including wastage (%)
1	1710 (5%)
2	46.2 (5%)
3	35 (NIL)
4	677.74 (2%)
5	265.63 (2%)
9/10	54.70
11	19.90
12	As applied, being less than 2% of FOB
Rest of the items are with accountability and NIL wastage.	

RLA may take necessary action accordingly.

21	Case No.:2/19/80-ALC2/2011	Party Name:SREE ATREYA ENTERPRISES	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00370/AM12/	RLA File :04/24/040/00170/AM12/	Lic.No/Date:0410128603 27.09.2011	
	Decision : Based on DHI written comments dated 10.7.2012, the Committee decided to ratify norms of subject authorization allowing import item Sr.No.1 at 1.02 mt/mt content. RLA may take necessary action accordingly.			

22	Case No.:9/19/80-ALC2/2011	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00377/AM12/	RLA File :07/24/040/00237/AM12/	Lic.No/Date:0710082914 29.09.2011	Defer Date:21.08.2012
	Decision : Based on UO No.3 (81)/12/TSW(B)/257 dated 10.7.2012, the Committee decided to ask the firm to submit export product wise information as per Sr.No.3,4,5&11 of Standard Deficiency Letter. The case is to be re-listed on 21.8.2012.			

23	Case No.:5/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00437/AM12/	RLA File :11/24/040/00034/AM12/	Lic.No/Date:1110026003 24.10.2011	
	Decision : Based on DHI written comments dated 10.7.2012, the Committee decided to ratify norms of subject authorization as under: Item No.1 – On repeat basis as per comments of Authorization No.1110026004. Item No.2 – 54 Kg. RLA may take necessary action accordingly.			

	Case No.:7/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
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HQ File :01/80/050/00439/AM12/	RLA File :11/24/040/00036/AM12/	Lic.No/Date:1110026004 24.10.2011							
Decision : Based on DHI written comments received vide letter No. 3(3)/2012-TSW dated 16.4.2012, the Committee decided to ratify norms of subject authorization as under: Export Product: RE Joint 8 Nos (per unit weight 23.96 MT) BF Valve (500 to 2200 mm dia) : 78 Nos Inputs: <table><tr><td>Item Name</td><td>Quantity in MT including (% wastage)</td></tr><tr><td>CS Plates (90-160 mm thick)</td><td>142 (27%)</td></tr><tr><td>Ferroform tube of relevant dia</td><td>0.072 (2%)</td></tr></table> RLA may take necessary action accordingly.				Item Name	Quantity in MT including (% wastage)	CS Plates (90-160 mm thick)	142 (27%)	Ferroform tube of relevant dia	0.072 (2%)
Item Name	Quantity in MT including (% wastage)								
CS Plates (90-160 mm thick)	142 (27%)								
Ferroform tube of relevant dia	0.072 (2%)								

	Case No.:11/19/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00379/AM12/	RLA File :04/24/040/00222/AM12/	Lic.No/Date:0410130298 15.11.2011	
25	Decision : Based on DHI written comments dated 10.7.2012, the Committee decided to ratify norms of subject authorization as under: Item No.1 to 10 – On repeat basis as per comments of Authorization No.0410115603. Item No.2 – Alloy Steel Plate (in place of Carbon Steel Plate). Item No.11 to 14 and 16 to 31 under GN4 with accountability clause. Item No.15 – To be deleted. RLA may take necessary action accordingly.			

	Case No.:22/20/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
26	HQ File :01/80/050/00407/AM12/	RLA File :05/23/040/00300/AM12/	Lic.No/Date:0510307950 15.11.2011	Defer Date:21.08.2012
	Decision : The Committee noted that the case is under examination of DIPP. The case is to be re-listed on 21.8.2012.			

	Case No.:18/22/80-ALC2/2011	Party Name:NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Rejected
27	HQ File :01/80/050/00450/AM12/	RLA File :31/82/040/00246/AM12/	Lic.No/Date:3110051581 22.11.2011	
	Decision : The firm's representative Mr. Abhijit Zende, Sr. Officer-Commercial attended the personal hearing and explained the case. The Committee, however, observed that the export and import items are same and there is no manufacturing activity involved. The Committee, therefore, decided to reject the case. RLA may take necessary action accordingly.			

	Case No.:24/22/80-ALC2/2011	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Rejected
	HQ File :01/80/050/00456/AM12/	RLA File :02/24/040/00151/AM12/		

28			Lic.No/Date:0210170116 01.12.2011	
Decision : The Committee noted that the firm has not furnished any reply to this office letter dated 5.3.2012 and reminders dated 21.5.2012 and 1.6.2012. The Committee, therefore, decided to reject the case on the ground of non furnishing of reply by the firm.				

29	RLA may take necessary action accordingly.			
	Case No.:32/22/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00464/AM12/	RLA File :52/24/040/00040/AM12/	Lic.No/Date:5210037266 07.12.2011	Defer Date:21.08.2012
Decision : The Committee noted that the firm has furnished incomplete information in their reply dated 9.6.2012. The Committee, therefore, decided to ask the firm to attend for personal hearing to explain the details of their case. The case is to be re-listed on 21.8.2012.				

30	Case No.:15/22/80-ALC2/2011	Party Name:LIFELONGINDIA LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Closed
	HQ File :01/80/050/00447/AM12/	RLA File :05/23/040/00327/AM12/	Lic.No/Date:0510310610 09.12.2011	
	Decision : The Committee noted that the firm vide their letter dated 28.5.2012 informed that export order against the imported material against subject advance has been cancelled and they would not be able to fulfill export obligation against this authorization. The firm further informed in their letter that they will refund the import duty with interest and surrender the authorization to CLA immediately. The Committee decided to inform CLA accordingly and close the case. RLA to take necessary action accordingly.			

31	Case No.:9/22/80-ALC2/2011	Party Name:MOTHERSON TECHNO TOOLS LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00441/AM12/	RLA File :05/24/040/00315/AM12/	Lic.No/Date:0510311119 13.12.2011	Defer Date:21.08.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 5.6.2012 and decided to remind the firm for furnishing their reply failing which their case will be rejected. The case is to be re-listed on 21.8.2012.			

32	Case No.:40/22/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00472/AM12/	RLA File :04/24/040/00246/AM12/	Lic.No/Date:0410131869 20.12.2011	
	Decision : Based on MSME written comments received vide UO note No. 30(116)2011-ME dated 18.6.2012, the Committee decided to ratify norms of subject authorization as follows: "Item of import to be allowed with 77% wastage and accordingly weight of imported input be amended as 7006 Kg for export of 208333 Nos Bushing-Rev VLV weighing 19 gms each". RLA may take necessary action accordingly.			

33	Case No.:35/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00467/AM12/	RLA File :07/24/040/00371/AM12/	Lic.No/Date:0710084884 21.12.2011	Defer Date:21.08.2012
	Decision : The Committee decided to ask the firm to furnish certain information required by DC(MSME) for examination of their case. The case is to be re-listed on 21.8.2012.			

34	Case No.:36/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00468/AM12/	RLA File :07/24/040/00370/AM12/	Lic.No/Date:0710084928 22.12.2011	Defer Date:21.08.2012
	Decision : The Committee decided to ask the firm to furnish certain information required by DC(MSME) for examination of their case. The case is to be re-listed on 21.8.2012.			

35	Case No.:14/2/80-ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00603/AM12/	RLA File :09/24/040/00433/AM12/	Lic.No/Date:0910050538 30.12.2011	
	Decision : Based on DIPP written comments dated 10.7.2012, the Committee decided to ratify norms of subject authorization as under: - Words "1 set comprising of 26 Heating modules, Heating Area 4.384 Sq.Mtrs." may be suffixed with the description of export product. - Net Weight of export products may be specified as 21122 Kgs. - Quantities of import items from Sl. Nos. 1 to 21 may be allowed on net to net basis as claimed by the firm. RLA may take necessary action accordingly.			

36	Case No.:29/22/80-ALC2/2011	Party Name:BROSE INDIA AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00461/AM12/	RLA File :31/83/040/00196/AM12/	Lic.No/Date:3110052234 04.01.2012	Defer Date:21.08.2012
	Decision : The Committee deliberated MSME written comments received vide UO note No. 30(130) 2011-ME dated 16.4.2012 and decided to seek information from firm in respect of quantity and value of import item 'grease' shown which appears too high and not matching. The case is to be re-listed on 21.8.2012.			

37	Case No.:37/2/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00626/AM12/	RLA File :09/24/040/00446/AM12/	Lic.No/Date:0910050678 10.01.2012	

Decision : Based on DIPP written comments received vide letter dated 10.7.2012, the Committee decided to ratify norms of subject authorization as under:

- 1 Net weight of export product to be specified as "14472 Kgs. containing 7173 Kgs. of Galvanised wire".
2. Word 'Relevant' to be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 7242.24 Kgs. inclusive of 1 % wastage.

RLA may take necessary action accordingly.

38	Case No.:8/26/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00530/AM12/	RLA File :05/24/040/00351/AM12/	Lic.No/Date:0510314124 11.01.2012	Defer Date:21.08.2012
	Decision : The Committee decided to forward copy of firm's application to DC(MSME) for examination and comments. The case is to be re-listed on 21.8.2012.			

39	Case No.:30/2/80-ALC2/2012	Party Name:RYALI ENGINEERS	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00619/AM12/	RLA File :09/24/040/00020/AM12/	Lic.No/Date:0910050866 19.01.2012	Defer Date:21.08.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 11.6.2012 and decided to remind the firm to expedite their reply failing which their case will be rejected. The case is to be re-listed on 21.8.2012.			

40	Case No.:19/2/80-ALC2/2012	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00608/AM12/	RLA File :05/24/040/00243/AM12/	Lic.No/Date:0510315634 25.01.2012	
	Decision : Based on C&PC written comments received vide OM No. 46011/253/2004-PC-II dated 28.5.2012, the Committee decided to ratify norms of subject authorization as under:			
	Export Item : PVC Fill Media / PVC Drift Eliminator		1 Kg	
	Import Item : PVC Sheet (Thickness 0.175 mm to 0.80 mm)		1.15 Kg	
	RLA may take necessary action accordingly.			

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Case No.:20/2/80-ALC2/2012	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
HQ File :01/80/050/00609/AM12/	RLA File :05/24/040/00274/AM12/	Lic.No/Date:0510315635 25.01.2012	
Decision : Based on C&PC written comments received vide OM No. 46011/253/2004-PC-II dated 28.5.2012, the Committee decided to ratify norms of subject authorization as under:			
Export Item : PVC Drift Eliminator		1 Kg	
Import Item : PVC Sheet (Thickness 0.175 mm to 0.80 mm)		1.15 Kg	
RLA may take necessary action accordingly.			

42	Case No.25/27/80-ALC2/2011	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00558/AM12/	RLA File :03/94/040/00929/AM12/	Lic.No/Date:0310678772 25.01.2012	Defer Date:21.08.2012
	Decision : The Committee noted that the case is under examination of DHI and decided await comments. The case is to be re-listed on 21.8.2012.			

43	Case No.:29/2/80-ALC2/2012	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00618/AM12/	RLA File :05/24/040/00384/AM12/	Lic.No/Date:0510316908 08.02.2012	Defer Date:21.08.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be re-listed on 21.8.2012.			

44	Case No.:6/2/80-ALC2/2012	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00595/AM12/	RLA File :08/24/040/00102/AM12/	Lic.No/Date:0810108744 13.02.2012	Defer Date:21.08.2012
	Decision : The Committee noted that the case is under examination of DC(MSME) and decided to await comments. The case is to be re-listed on 21.8.2012.			

45	Case No.:8/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00597/AM12/	RLA File :07/24/040/00444/AM12/	Lic.No/Date:0710086243 13.02.2012	
	Decision : Based on DE&IT written comments received vide UO note No. 17(54)/2012-IPHW dated 8.6.2012, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.			

46	Case No.:1/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00523/AM12/	RLA File :31/82/040/00352/AM12/	Lic.No/Date:3110052949 14.02.2012	
	Decision : Based on DE&IT written comments received vide UO note No. 17(35)/2012-IPHW dated 12.6.2012, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.			

	Case No.:2/26/80-ALC2/2011	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:8/80-ALC2/2012	Status: Deferred
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47	HQ File :01/80/050/00524/AM12/	RLA File :03/95/040/00946/AM12/	10.07.2012 Lic.No/Date:0310681954 14.02.2012	Defer Date:21.08.2012
	Decision : The Committee noted that copy of deficiency letter along with reminder sent to firm for providing information and decided to await firm's reply. The case is to be re-listed on 21.8.2012.			

48	Case No.:27/2/80-ALC2/2012	Party Name:SIMMTRONICS SEMICONDUCTORS LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00616/AM12/	RLA File :05/24/040/00422/AM12/	Lic.No/Date:0510317708 14.02.2012	Defer Date:21.08.2012
Decision : The Committee noted that firm's reply dated 8.6.2012 sent to DE&IT and decided await comments. The case is to be re-listed on 21.8.2012.				

49	Case No.:21/2/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00610/AM12/	RLA File :05/23/040/00447/AM12/	Lic.No/Date:0510317887 15.02.2012	Defer Date:21.08.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.				

50	Case No.:28/2/80-ALC2/2012	Party Name:REYNOLD INDIA PVT.LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00617/AM12/	RLA File :05/24/040/00415/AM12/	Lic.No/Date:0510317787 15.02.2012	Defer Date:21.08.2012
Decision : The Committee noted that firm has not replied to this office letter dated 11.6.2012 and decided to remind the firm to furnish information/details failing which their case will be rejected. The case is to be re-listed on 21.8.2012.				

51	Case No.:26/2/80-ALC2/2012	Party Name:TERACOM LIMITED	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00615/AM12/	RLA File :05/24/040/00418/AM12/	Lic.No/Date:0510318041 16.02.2012	
Decision : Based on DE&IT written comments received vide UO No. 17(55)/2012-IPHW dated 6.6.2012, the Committee decided to ratify the subject authorization as applied for by the party on 'Nil' wastage basis and accountability clause.				
RLA may take necessary action accordingly.				

	Case No.:11/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00600/AM12/	RLA File :11/24/040/00052/AM12/	Lic.No/Date:1110026844 17.02.2012	

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Decision : Based on DHI written comments received vide letter No. 3(58)/2012 TSW (B)/243 dated 22.6.2012, the Committee decided to ratify subject authorization as under:

Export Product : Total Weight 2837 MT to be incorporated.

Inputs:

Sr.No. of AA	Total Quantity in MT including (% wastage)
03	392 (27%)
05	0.105 (2%)

Rest of the items are to be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

53	Case No.:3/26/80-ALC2/2011	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00525/AM12/	RLA File :03/95/040/00952/AM12/	Lic.No/Date:0310682407 17.02.2012	Defer Date:21.08.2012
	Decision : The Committee noted that the case is under examination of DC(MSME) and decided to await comments. The case is to be re-listed on 21.8.2012.			

54	Case No.:5/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00527/AM12/	RLA File :31/82/040/00353/AM12/	Lic.No/Date:3110053010 20.02.2012	
	Decision : Based on DE&IT written comments received vide UO No. 17(32)/2012-IPHW dated 15.6.2012, the Committee decided to ratify subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.			

55	Case No.:18/2/80-ALC2/2012	Party Name:CAMFIL FARR AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00607/AM12/	RLA File :05/23/040/00461/AM12/	Lic.No/Date:0510318236 21.02.2012	Defer Date:21.08.2012
	Decision : The Committee noted that firm has not replied to this office letter of 11.6.2012 and decided to remind the firm to expedite their comments failing which the case will be rejected. The case is to be re-listed on 21.8.2012.			

56	Case No.:6/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00528/AM12/	RLA File :31/82/040/00360/AM12/	Lic.No/Date:3110053069 21.02.2012	
	Decision : Based on DE&IT written comments received vide UO No. 17(36)/2012-IPHW dated 12.6.2012, the Committee decided to ratify subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.			

	Case No.:7/2/80-ALC2/2012			Status:
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57		Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Deferred
	HQ File :01/80/050/00596/AM12/	RLA File :07/24/040/00456/AM12/	Lic.No/Date:0710086455 21.02.2012	Defer Date:21.08.2012
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be re-listed on 21.8.2012.				

58	Case No.:35/2/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00624/AM12/	RLA File :31/82/040/00361/AM12/	Lic.No/Date:3110053099 22.02.2012	Defer Date:21.08.2012
Decision : The Committee noted that firm has not replied to this office letter dated 25.6.2012 and decided to remind the firm to furnish their reply failing which the case will be rejected. The case is to be re-listed on 21.8.2012.				

59	Case No.:36/2/80-ALC2/2012	Party Name:ZIEMANN INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00625/AM12/	RLA File :31/83/040/00226/AM12/	Lic.No/Date:3110053100 22.02.2012	Defer Date:21.08.2012
Decision : The Committee noted that firm has not replied to this office letter dated 11.6.2012 and decided to remind them to furnish their reply failing which the case will be rejected. The case is to be re-listed on 21.8.2012.				

60	Case No.:9/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00531/AM12/	RLA File :31/82/040/00365/AM12/	Lic.No/Date:3110053098 22.02.2012	
Decision : Based on DE&IT written comments received vide UO No. 17(34)/2012-IPHW dated 12.6.2012, the Committee decided to ratify subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.				

61	Case No.:10/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00532/AM12/	RLA File :31/82/040/00372/AM12/	Lic.No/Date:3110053147 24.02.2012	
Decision : Based on DE&IT written comments received vide UO No. 17(33)/2012-IPHW dated 15.6.2012, the Committee decided to ratify subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.				

	Case No.:11/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00533/AM12/	RLA File :31/82/040/00376/AM12/		

62			Lic.No/Date:3110053155 27.02.2012	
Decision : Based on DE&IT written comments received vide UO No. 17(37)/2012-IPHW dated 15.6.2012, the Committee decided to ratify subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.				

63	Case No.:34/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00623/AM12/	RLA File :04/24/040/00306/AM12/	Lic.No/Date:0410134233 29.02.2012	Defer Date:21.08.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.			

64	Case No.:22/2/80-ALC2/2012	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00611/AM12/	RLA File :05/23/040/00467/AM12/	Lic.No/Date:0510319145 01.03.2012	Defer Date:21.08.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to remind DIPP to expedite comments. The case is to be re-listed on 21.8.2012.			

65

Case No.:5/2/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
HQ File :01/80/050/00594/AM12/	RLA File :53/24/040/00018/AM12/	Lic.No/Date:5310014779 01.03.2012	
Decision : Based on C&PC written comments received vide OM No. 46011/21/2009-PC-II dated 28.5.2012, the Committee decided to ratify norms of subject authorization as under:			
Item to be Exported : Blood Bags		Quantity: 01 No.	
Raw Material for Import		Quantity	
1	PVC compound	1.10 kg/kg content in export product	
2	Relevant Stainless Steel Needle Assembly	Net + 3% wastage	
3	Evident Paper	Net + 5% wastage	
4	Aluminium foil Cover	Net + 1% wastage	
5	Relevant Plasma Cap (Rubber Cap)	Net + 1% wastage	
6	Relevant Luer Adapter	Net + 1% wastage	
7	Relevant Oxyzen Absorber	Net + 1% wastage	
8	Relevant Y Tube	Net + 1% wastage	
9	Relevant Thermal Transfer Ribbon	Net + 1% wastage	
10	Relevant Big Beak Off Valve Assembly	Net + 1% wastage	
11	Relevant Y Connector	Net + 1% wastage	
12	Relevant Soft Shell Filter (CRC Filter)	Net + 1% wastage	
13	Relevant Stamping Foil Tape	Net + 1% wastage	
14	Relevant Tube Connector	Net + 1% wastage	
15	Relevant Tube Holder	Net + 1% wastage	

RLA may take necessary action accordingly.

66	Case No.:66/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00030/AM13/	RLA File :07/24/040/00490/AM12/	Lic.No/Date:0710086831 07.03.2012	Defer Date:21.08.2012
	Decision : The Committee noted that the case is under examination of DE&IT and decided to await comments. The case is to be re-listed on 21.8.2012.			

67	Case No.:4/2/80-ALC2/2012	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00593/AM12/	RLA File :08/24/040/00287/AM12/	Lic.No/Date:0810109582 12.03.2012	
	Decision : Based on MSME written comments received vide UO note No. 30(156) 2011-ME dated 2.7.2012, the Committee decided to ratify subject authorization as applied for on net to net basis with nil wastage. RLA may take necessary action accordingly.			

68	Case No.:3/2/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00003/AM13/	RLA File :05/23/040/00495/AM12/	Lic.No/Date:0510319961 13.03.2012	Defer Date:21.08.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.			

69	Case No.:10/2/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00599/AM12/	RLA File :53/24/040/00020/AM12/	Lic.No/Date:5310014798 14.03.2012	
	Decision : Based on C&PC written comments received vide OM No. 46011/21/2009-PC-II dated 28.5.2012 and 18.6.2012, the Committee decided to ratify norms of subject authorization as under:			
	Item to be Exported : Blood Bags		Quantity: 01 No.	
	Raw Material for Import		Quantity	
	1	PVC compound	1.10 kg/kg content in export product	
	2	Relevant Stainless Steel Needle Assembly	Net + 3% wastage	
	3	Evident Paper	Net + 5% wastage	
	4	Aluminium foil Cover	Net + 1% wastage	
	5	Relevant Plasma Cap (Rubber Cap)	Net + 1% wastage	
	6	Relevant Luer Adapter	Net + 1% wastage	
	7	Relevant Oxyzen Absorber	Net + 1% wastage	
	8	Relevant Y Tube	Net + 1% wastage	
	9	Relevant Thermal Transfer Ribbon	Net + 1% wastage	
	10	Relevant Big Beak Off Valve Assembly	Net + 1% wastage	

11	Relevant Y Connector	Net + 1% wastage
12	Relevant Stamping Foil Tape	Net + 1% wastage
13	Relevant Tube Connector	Net + 1% wastage

RLA may take necessary action accordingly.

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Case No.:9/2/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
HQ File :01/80/050/00598/AM12/	RLA File :53/24/040/00019/AM12/	Lic.No/Date:5310014797 14.03.2012	
Decision : Based on C&PC written comments received vide OM No. 46011/21/2009-PC-II dated 28.5.2012 and 18.6.2012, the Committee decided to ratify norms of subject authorization as under:			
Item to be Exported : Blood Bags		Quantity: 01 No.	
Raw Material for Import		Quantity	
1	PVC compound	1.10 kg/kg content in export product	
2	Relevant Stainless Steel Needle Assembly	Net + 3% wastage	
3	Evident Paper	Net + 5% wastage	
4	Aluminium foil Cover	Net + 1% wastage	
5	Relevant Luer Adapter	Net + 1% wastage	
6	Relevant Oxyzen Absorber	Net + 1% wastage	
7	Relevant Y Tube	Net + 1% wastage	
8	Relevant Thermal Transfer Ribbon	Net + 1% wastage	
9	Relevant Big Beak Off Valve Assembly	Net + 1% wastage	
10	Relevant Y Connector	Net + 1% wastage	
11	Relevant Stamping Foil Tape	Net + 1% wastage	
12	Relevant Tube Connector	Net + 1% wastage	
RLA may take necessary action accordingly.			

71	Case No.:20/8/80-ALC2/2012	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00166/AM13/	RLA File :03/95/040/01023/AM12/	Lic.No/Date:0310687727 26.03.2012	
Decision : Based on DIPP written comments received vide letter dated 10.7.2012, the Committee decided to ratify norms of the subject authorization as per SION at Sl. No. C-1829 for Engineering products.				
RLA may take necessary action accordingly.				

72	Case No.:19/8/80-ALC2/2012	Party Name:TRF LIMITED,	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00165/AM13/	RLA File :02/24/040/00220/AM12/	Lic.No/Date:0210175962 29.03.2012	Defer Date:21.08.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.				

73	Case No.:39/2/80-ALC2/2012	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00628/AM12/	RLA File :03/95/040/01083/AM12/	Lic.No/Date:0310688784 30.03.2012	Defer Date:21.08.2012
	Decision : The Committee noted that the case is under examination of Ministry of Mines and decided to await comments. The case is to be re-listed on 21.8.2012.			

74	Case No.:1/2/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00001/AM13/	RLA File :31/82/040/00412/AM12/	Lic.No/Date:3110053616 02.04.2012	Defer Date:21.08.2012
	Decision : The Committee noted that firm has not replied to this office letter of 6.7.2012 and decided to remind the firm to expedite their reply failing which the case will be rejected. The case is to be re-listed on 21.8.2012.			

75	Case No.:2/2/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00002/AM13/	RLA File :31/83/040/00242/AM12/	Lic.No/Date:3110053628 02.04.2012	Defer Date:21.08.2012
	Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments. The case is to be re-listed on 21.8.2012.			

76	Case No.:17/8/80-ALC2/2012	Party Name:BONLON STEELS PVT.LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00163/AM13/	RLA File :05/23/040/00535/AM12/	Lic.No/Date:0510321901 10.04.2012	Defer Date:21.08.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to remind RA to send 4 sets of application and on receipt of same, forward to Technical Authority for examination. The case is to be re-listed on 21.8.2012.			

77	Case No.:5/8/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00151/AM13/	RLA File :03/95/040/01064/AM12/	Lic.No/Date:0310690300 11.04.2012	
	Decision : Based on DHI written comments received vide letter No. 3(78)/12-TSW(B)/249 dated 26.6.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. "Parts of Hydraulic Excavators to be deleted from the description of export product". RA to take necessary action accordingly.			

	Case No.:11/8/80-ALC2/2012	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred

78	HQ File :01/80/050/00157/AM13/	RLA File :07/24/040/00011/AM13/	Lic.No/Date:0710087806 19.04.2012	Defer Date:21.08.2012
Decision : The Committee decided to forward copy of firm's application to MSME for examination and comments. The case is to be re-listed on 21.8.2012.				

79	Case No.:12/8/80-ALC2/2012	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00158/AM13/	RLA File :07/24/040/00519/AM12/	Lic.No/Date:0710087838 20.04.2012	Defer Date:21.08.2012
Decision : The Committee decided to forward copy of firm's application to MSME for examination and comments. The case is to be re-listed on 21.8.2012.				

80	Case No.:10/8/80-ALC2/2012	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00156/AM13/	RLA File :07/24/040/00024/AM13/	Lic.No/Date:0710087896 24.04.2012	Defer Date:21.08.2012:
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be re-listed on 21.8.2012.				

81	Case No.:33/8/80-ALC2/2012	Party Name:EMERGING ENERGIES PVT.LTD.,	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00179/AM13/	RLA File :22/24/040/00006/AM13/	Lic.No/Date:2210012767 25.04.2012	
Decision : On the recommendation of representative of DHI present in the meeting, the Committee decided to ratify subject authorization under GN4. RA to take necessary action accordingly.				

82	Case No.:9/8/80-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00155/AM13/	RLA File :07/24/040/00009/AM13/	Lic.No/Date:0710087899 26.04.2012	Defer Date:21.08.2012
Decision : On the recommendation of representative of DHI present in the meeting, the Committee decided to call for information from firm in respect of Sr.No. 3,4,5 & 11 of Standard Deficiency Letter. The case is to be re-listed on 21.8.2012.				

83	Case No.:32/8/80-ALC2/2012	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00178/AM13/	RLA File :06/24/040/00004/AM13/	Lic.No/Date:0610026927 08.05.2012	Defer Date:21.08.2012

Decision : The Committee noted that the case is under examination of C&PC and decided to await comments. The case is to be re-listed on 21.8.2012.

84	Case No.:1/5/80-ALC2/2012	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3110054139	Defer
	:01/80/050/00063/AM13/	:31/82/040/00424/AM12/	09.05.2012	Date:21.08.2012
Decision : The Committee noted that firm's application has not been received and decided to remind RA to send 4 sets of application and on receipt forward same to Technical Authority for examination and comments. The case is to be re-listed on 21.8.2012.				

85	Case No.:14/8/80-ALC2/2012	Party Name:BOSCH LIMITED,	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710088119	Defer
	:01/80/050/00160/AM13/	:07/24/040/00466/AM12/	09.05.2012	Date:21.08.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.				

86	Case No.:15/8/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710088129	Defer
	:01/80/050/00161/AM13/	:07/24/040/00028/AM13/	09.05.2012	Date:21.08.2012
Decision : The Committee noted that the case is under examination of MSME and decided to await comments. The case is to be re-listed on 21.8.2012.				

87	Case No.:16/8/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710088131	Defer
	:01/80/050/00162/AM13/	:07/24/040/00029/AM13/	09.05.2012	Date:21.08.2012
Decision : The Committee noted that the case is under examination of MSME and decided to await comments. The case is to be re-listed on 21.8.2012.				

88	Case No.:2/5/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3110054174	Defer
	:01/80/050/00064/AM13/	:31/83/040/00024/AM13/	11.05.2012	Date:21.08.2012
Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments. The case is to be re-listed on 21.8.2012.				

	Case No.:3/5/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Deferred

89	HQ File :01/80/050/00065/AM13/	RLA File :31/83/040/00011/AM13/	Lic.No/Date:3110054193 11.05.2012	Defer Date:21.08.2012
Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments. The case is to be re-listed on 21.8.2012.				

90	Case No.: 8/8/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00154/AM13/	RLA File :05/23/040/00044/AM13/	Lic.No/Date:0510324953 15.05.2012	
	Decision : Based on DHI written comments received vide letter dated 10.7.2012, the Committee decided to ratify norms of subject authorization as under: i. Import Item 1 to 5 – 1.02 kg/kg content. ii. Import Item 6 to 10 – To be allowed on net to net with accountability clause. iii. Import Item No.11 & 12 – As applied for by firm. RLA may take necessary action accordingly.			

91	Case No.: 30/8/80-ALC2/2012	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00176/AM13/	RLA File :03/95/040/00011/AM13/	Lic.No/Date:0310694993 16.05.2012	
	Decision : Based on DIPP written comments received vide letter dated 10.7.2012, the Committee decided to ratify norms of the subject authorization as per SION at Sl. No. C-1829 for Engineering products. RLA may take necessary action accordingly.			

92	Case No.: 31/8/80-ALC2/2012	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00177/AM13/	RLA File :03/95/040/00010/AM13/	Lic.No/Date:0310694995 16.05.2012	
	Decision : Based on DIPP written comments received vide letter dated 10.7.2012, the Committee decided to ratify norms of the subject authorization as per SION at Sl. No. C-1829 for Engineering products. RLA may take necessary action accordingly.			

93	Case No.: 29/8/80-ALC2/2012	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00175/AM13/	RLA File :03/95/040/00121/AM13/	Lic.No/Date:0310695153 17.05.2012	
	Decision : Based on DIPP written comments received vide letter dated 10.7.2012, the Committee decided to ratify norms of the subject authorization as per SION at Sl. No. C-1829 for Engineering products. RLA may take necessary action accordingly.			

94	Case No.:6/8/80-ALC2/2012	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00152/AM13/	RLA File :08/24/040/00051/AM13/	Lic.No/Date:0810111731 17.05.2012	
Decision : The Committee decided to ratify norms of subject authorization as applied for by firm. RLA may take necessary action accordingly.				

95	Case No.:28/8/80-ALC2/2012	Party Name:LLOYDS STEEL INDUSTRIES LTD	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00174/AM13/	RLA File :03/95/040/00069/AM13/	Lic.No/Date:0310695387 18.05.2012	Defer Date:21.08.2012
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be re-listed on 21.8.2012.				

96	Case No.:22/8/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00168/AM13/	RLA File :03/94/040/00125/AM13/	Lic.No/Date:0310695648 22.05.2012	Defer Date:21.08.2012
Decision : The Committee noted that copy of firm's application has been forwarded to DHI/DIPP for examination and comments. The case is to be re-listed on 21.8.2012.				

97

Case No.:13/8/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD	Meet No/Date:8/80- ALC2/2012 10.07.2012	Status: Approved
HQ File :01/80/050/00159/AM13/	RLA File :05/23/040/00053/AM13/	Lic.No/Date:0510325626 23.05.2012	
Decision : Based on the Sub-Committee Report, the Committee decided to ratify the subject Authorization as under:			
Export Product	Inputs material	Import to be allowed	
-Packers -Sealbore -Kit for Packers	(i) Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe to be allowed @1Nos of actual length of EP+ ½” Extra. In addition to above, the OD of relevant seamless pipe to be allowed as actual OD of EP+ ¼” Extra.	
The Components are to be allowed on net to net basis with accountability clause.			

RLA may take necessary action accordingly.

98	Case No.:21/8/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00167/AM13/	RLA File :03/94/040/00142/AM13/	Lic.No/Date:0310696098 24.05.2012	Defer Date:21.08.2012

Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments. The case is to be re-listed on 21.8.2012.

99	Case No.:7/8/80-ALC2/2012	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00153/AM13/	RLA File :05/23/040/00057/AM13/	Lic.No/Date:0510325844 25.05.2012	Defer Date:21.08.2012
	Decision : The Committee decided to forward copy of firm's application to DHI for examination and comments. The case is to be re-listed on 21.8.2012.			

100	Case No.:26/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00172/AM13/	RLA File :03/95/040/00014/AM13/	Lic.No/Date:0310696598 29.05.2012	Defer Date:21.08.2012
	Decision : The Committee noted that firm's application has been forwarded to DHI/DIPP for examination and comments. The case is to be re-listed on 21.8.2012.			

101	Case No.:27/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00173/AM13/	RLA File :03/95/040/00061/AM13/	Lic.No/Date:0310696629 29.05.2012	Defer Date:21.08.2012
	Decision : The Committee noted that firm's application has been forwarded to DHI/DIPP for examination and comments. The case is to be re-listed on 21.8.2012.			

102	Case No.:18/8/80-ALC2/2012	Party Name:MINDRILL SYSTEMS & SOLUTIONS (P) LTD.,	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00164/AM13/	RLA File :02/24/040/00027/AM13/	Lic.No/Date:0210178034 30.05.2012	Defer Date:21.08.2012
	Decision : The Committee decided to forward copy of firm's application to DHI for examination and comments. The case is to be re-listed on 21.8.2012.			

103	Case No.:23/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00169/AM13/	RLA File :03/95/040/00027/AM13/	Lic.No/Date:0310697185 01.06.2012	
	Decision : Based on DHI written comments received vide letter dated 10.7.2012, the Committee decided to ratify norms of subject authorization as under: i. Import Item No.1,2,3 – 1.05 kg/kg content. ii. Import Item No.4,6,7 – Net to Net with accountability clause. iii. Import Item No.8,9,10 – 400 Kg. iv. Item No.5 – 1.02 mt/mt content. RLA may take necessary action accordingly.			

104	Case No.:24/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00170/AM13/	RLA File :03/95/040/00078/AM13/	Lic.No/Date:0310697184 01.06.2012	Defer Date:21.08.2012
	Decision : The Committee noted that firm's application has been forwarded to DHI/DIPP for examination and comments. The case is to be re-listed on 21.8.2012.			

105	Case No.:25/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00171/AM13/	RLA File :03/95/040/00087/AM13/	Lic.No/Date:0310697187 01.06.2012	Defer Date:21.08.2012
	Decision : The Committee noted that firm's application has been forwarded to DHI/DIPP for examination and comments. The case is to be re-listed on 21.8.2012.			

106	Case No.:34/8/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00180/AM13/	RLA File :53/24/040/00003/AM13/	Lic.No/Date:5310015173 04.06.2012	
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments. The case is to be re-listed on 21.8.2012.			

107	Case No.:1/8/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Approved
	HQ File :01/80/050/00147/AM13/	RLA File :03/95/040/00098/AM13/	Lic.No/Date:0310698277 12.06.2012	
	Decision : Based on DHI written comments received vide letter No. 3(78)/12-TSW(B)/249 dated 26.6.2012, the Committee decided to ratify subject authorization under GN4 with accountability clause. "Parts of Hydraulic Excavators to be deleted from the description of export product". RA to take necessary action accordingly.			

108	Case No.:3/8/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00149/AM13/	RLA File :03/94/040/00186/AM13/	Lic.No/Date:0310698866 15.06.2012	Defer Date:21.08.2012
	Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments. The case is to be re-listed on 21.8.2012.			

	Case No.:2/8/80-ALC2/2012	Party Name:SULZER INDIA LTD	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred

109	HQ File :01/80/050/00148/AM13/	RLA File :31/83/040/00036/AM13/	Lic.No/Date:3110054707 18.06.2012	Defer Date:21.08.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to remind RA to send 4 sets of application for consideration. The case is to be re-listed on 21.8.2012.			
110	Case No.:4/8/80-ALC2/2012	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:8/80-ALC2/2012 10.07.2012	Status: Deferred
	HQ File :01/80/050/00150/AM13/	RLA File :03/94/040/00102/AM13/	Lic.No/Date:0310699014 18.06.2012	Defer Date:21.08.2012
	Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments. The case is to be re-listed on 21.8.2012.			

S.No.15

Case No. A - 18	M/s. Larsen & Toubro Limited, Mumbai	HQ F.No.01/80/162/01101/AM12/DES.I	Lic. No. & date 0310595344 dt.06.10.2010
Meeting No. 08/13		RA.F.No.03/95/039/00006/AM11	
Date: 10.07.2012		Fixation of Norms for Annual Requirement	

The Committee noted that firm has not replied to DHI deficiency sent to them vide this office letter dated 11.6.2012 and decided to remind firm for expediting their reply failing which the case will be rejected. The case is to be re-listed on 21.8.2012.

S.No.84

Case No. A/R-136	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date 6110000343 dt.19.08.2009
Meeting No. 08/13		RA.F.No.61/24/040/00020/AM10	
Date: 10.07.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.

S.No.85

Case No. A/R-20	M/s. Marks Pryor Marketing Technology Pvt. Ltd.,	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date 3110042306 dt.10.03.2010
Meeting No. 08/13		RA.F.No.31/24/040/00213/AM10	
Date: 10.07.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.

S.No.86

Case No. A/R-58	M/s. Elecon Engineering Co. Ltd., Gujarat	HQF.No.01/80/162/0000518/AM11/DES.I	Lic. No. & date 3410008330 dt.29.08.2003
Meeting No. 08/13		RA.F.No.34/82/042/00007/AM04	

Date: 10.07.2012	Ratification of norms
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Based on DHI written comments received vide letter No. 3(19)/11 TSW(B) dated 10.7.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product : 2X500 MW NTPC Rihand Coal Handling Plant, consisting of Stacker Reclaimer etc Total Weight 950 MT.

Inputs:

Sr.No.	Item	Total Qty in MT including (% wastage)
7	Wear Resistance Alloy Steel Plate, 10 to 40 mm thick	161.66 (10%)
8	Carbon Steel Plate (S355J2G3) 10 to 50 mm thick	521.65 (10%)
9	Alloy Steel Round Forged Bar	67.85(10%)
Item No.1&2 (first two items) are to be allowed with accountability clause, NIL wastage. Item No. 3 to 6 – To be deleted as requested by applicant vide letter dated 10.7.2012. RLA may take necessary action accordingly.		

S.No.87

Case No. A/R-140	M/s. G.B. Engineering Pvt. Ltd., Tiruchirapalli	HQF.No.01/80/050/00682/AM11/DES.I	Lic. No. & date
Meeting No. 08/13		RA.F.No.04/24/040/00196/AM11	0410119183 dt.25.11.2010
Date: 10.07.2012		Ratification of norms	

Based on DHI written comments dated 10.7.2012, the Committee decided to ratify norms of subject authorization as follows:

- EP weight 556.14 MT.
- Import item – 1.02 mt/mt content (for all items).

RLA may take necessary action accordingly.

S.No.88

CaseNo.A/R-164	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00226/AM11/DES.I	Lic. No. & date
Meeting No. 08/13		RA.F.No.11/24/040/00011/AM11	1110022638 dt.18.06.2010
Date: 10.07.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.

S.No.89

Case No. A/R-63	M/s. The Saraswati Industrial Syndicate Ltd., New Delhi	HQF.No.01/81/050/00052/AM08/DES.I	Lic. No. & date
Meeting No. 08/13		RA.F.No.05/24/040/01081/AM07	0510202875 dt.24.04.2007
Date: 10.07.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.

S.No.90

Case No. A/R-07	M/s. Pressure Vessels (India)	HQF.No.01/80/050/00099/AM12/DES.I	Lic. No. & date
Meeting No. 08/13		RA.F.No.31/83/040/00004/AM12	3110048359 dt.31.05.2011
Date: 10.07.2012		Revision of norms	

The Committee noted that firm has not replied to this office letter dated 11.6.2012 asking for certain information and decided to remind the firm for expediting their reply, failing which the case will be rejected. The case is to be re-listed on 21.8.2012.

S.No.91

Case No. A/R-08	M/s. Permanent Magnet Ltd.,	HQF.No.01/80/050/01060/AM09/DES.I	Lic. No. & date
Meeting No. 08/13		RA.F.No.03/95/040/00490/AM09	0310486080 dt.11.09.2008
Date: 10.07.2012		Revision of norms	

The Committee noted that this case was already finalized and accordingly decided to withdraw the case.

S.No.92

Case No. A/R-14	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00543 /AM11/DES.I	Lic. No. & date
Meeting No. 08/13		RA.F.No.03/95/040/00446/AM11	0310600429 dt.08.11.2010
Date: 10.07.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.

S.No.93

Case No. A/R-15	M/s. IND-Sphinx Precison Ltd., Parwanoo(HP)	HQF.No.01/80/050/00341 /AM12/DES.I	Lic. No. & date
Meeting No. 08/13		RA.F.No.22/24/040/00045/AM12	2210011985 dt.04.10.2011
Date: 10.07.2012		Revision of norms	

Based on DHI written comments received vide UO No. 3(64)/11-TSW(B)/255 dated 9.7.2012, the Committee decided to amend norms of subject authorization as under:

Taking clue from SION C-945:

1. Import Item No.1 – To be allowed at 52,5000 numbers.
2. Import Item No.2 – To be allowed at 5% of FOB value of export.

RLA may take necessary action accordingly.

S.No.94

Case No. A/R-16	M/s. Alstom Projects India Ltd., Durgapur	HQF.No.01/80/050/00219 /AM11/DES.I	Lic. No. & date
Meeting No. 08/13		RA.F.No.03/94/040/00167/AM11	3410011527 dt.20.09.2004
Date: 10.07.2012		Fixation of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.

S.No.95

Case No. A/R-17	Reference received from	HQF.No.01/80/050/00007 /AM08/DES.I	Lic. No. & date
Meeting No. 08/13	Addl.DGFT, Mumbai of M/s. Larsen & Toubro Ltd., Mumbai	RA.F.No.03/95/040/01556/AM07	0310425403 dt.02.04.2007
Date: 10.07.2012		Fixation of norms	

Based on DIPP written comments received vide letter dated 10.7.2012, the Committee decided to advise RA that in this case export was made prior to fixation of norms, for the purpose of redemption of Advance Authorization, weight of export products to be specified as under:

- i. Net Export Weight : 718.42MT.
- ii. Gross Export Weight : 782.02 MT.

RA to take necessary action accordingly.

S.No.96

Case No. A/R-18	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00722 /AM11/DES.I	Lic. No. & date
Meeting No. 08/13		RA.F.No.61/24/040/00072/AM11	6110000544 dt.04.01.2011
Date: 10.07.2012		Revision / amendment of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.

S.No.97

Case No. A/R-19	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00449 /AM10/DES.I	Lic. No. & date
Meeting No. 08/13		RA.F.No.61/24/040/00036/AM10	6110000362 dt.13.10.2009
Date: 10.07.2012		Revision / amendment of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.

S.No.98

Case No. A/R-20	M/s. Ohsung Electronic India Pvt. Ltd., Pune	HQF.No.01/80/050/00862 /AM11/DES.I	Lic. No. & date
Meeting No. 08/13		RA.F.No.31/24/040/00165/AM11	3110047120 dt.28.02.2011
Date: 10.07.2012		Revision / amendment of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be re-listed on 21.8.2012.

S.No.99

Case No. A/R-21	M/s. Poly Medicure Ltd.,	HQF.No.01/80/050/00429 /AM12/DES.I	Lic. No. & date
Meeting No. 08/13	New Delhi	RA.F.No.05/24/040/00297/AM12	0510309616 dt.28.11.2011
Date: 10.07.2012		Ratification of norms	

The Committee noted that the case is under examination of C&PC and decided to await comments. The case is to be re-listed on 21.8.2012.

S.No.100

Case No. A/R-22	M/s. The Saraswati Industrial Syndicate Ltd., Yamunanagar	HQF.No.01/80/050/00008 /AM12/DES.I	Lic. No. & date
Meeting No. 08/13		RA.F.No.05/24/040/00446/AM11	0510287796 dt.07.04.2011
Date: 10.07.2012		Ratification of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be re-listed on 21.8.2012.

S.No.101

Case No. C - 23	Reference received from PC-VI of M/s. Getrag Hi-Tech Gears Pvt. Ltd., Bhiwani(Rajasthan)	HQF.No.01/80/92/180/NORMS/AM12/PC-VI/DES.I
Meeting No. 08/13		Fixation of input output wastage norms for the export product "Timing Gears" in respect of LOP NO.03-129/99-100%EOU.
Date: 10.07.2012		

The Committee noted that firm has not replied to this office letter dated 21.5.2012 and reminder dated 11.6.2012 and decided to reject the case.

RLA may take necessary action accordingly.

Sl.No.102

Case No. C – 35	M/s. Poly Medicure Ltd., Haryana	HQ F.No.01/80/162/00947/AM12/DES-I
Meeting No. 08/13		Fixation of wastage norms in respect of 100% EOU.
Date: 10.07.2012		

The Committee noted that the case is under examination of C&PC and decided to await comments. The case is to be re-listed on 21.8.2012.

Sl.No.103

Case No. C – 37	M/s. Pulsalkar Fluid Power Pvt. Ltd., Pune	HQ F.No.01/80/162/01083/AM12/DES-I
Meeting No. 08/13		Fixation of Ad-hoc Input Output Norms of 100% EOU – reg.
Date: 10.07.2012		

The Committee noted that the case is under examination of DIPP and decided to await comments. The case is to be re-listed on 21.8.2012.

Sl.No.104

Case No. C –03	M/s. Eppinger Tooling Asia Pvt. Ltd.,	HQ F.No.01/92/180/Norms/AM12/PC-VI/DES-I
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Meeting No. 08/13	Coimbatore	Fixation of input output norms for the export product “Precision Components Accessories & Equipments, Turret Head, Revolving Tool Holders and VDI Tool Holders” in respect of 100% EOU – reg.
Date: 10.07.2012		

The Committee noted that firm has not replied to this office letter dated 6.7.2012 and decided to remind them to expedite their comments, failing which the case will be rejected.

Sl.No.105

Case No. C –07	M/s. Alpha Technologies Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00016/AM13/DES-I
Meeting No. 08/13		Fixation of input output norms for the export product “Row & Heat Exchanger and Des Kit, Pre- processor PCB Assembly, Main Processor PCB Assembly, Power Supply Unit PCB Assembly etc.” in respect of 100% EOU – reg.
Date: 10.07.2012		

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be re-listed on 21.8.2012.
